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West Bengal Cruelty To Animals (Repeal Of Laws) Act, 1974 4 of 1974

[02 March 1974]

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PREAMBLE

An Act to repeal certain laws relating to the prevention of cruelty to animals in West Bengal.

Whereas it is expedient to repeal certain laws relating to the preven tion of cruelty to animals in West Bengal;

It is hereby enacted in the Twenty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV, of the 31st January, 1974, page 190; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 28th February, 1974.

1. Short title :-

This Act may be called the West Bengal Cruelty to Animals (Repeal of Laws) Act, 1974.

2. Repeal :-

The following enactments, namely:-

- (a) the Bengal Cruelty to Animals Act, 1869 (Ben. Act I of 1869);
- (b) the Bengal Cruelty to Animals (Arrest) Act, 1869 (Ben. Act III of 1869.);
- (c) the Bengal Cruelty to Animals Act, 1900(Ben. Act IIIof 1900);

and

(d) the Bengal Cruelty to Animals Act, 1920(Ben. Act I of 1920) are hereby repealed.